10.08 hrs.

STATEMENT *RE* : REFERENCE OF CONSTITUTION (TWENTY-FIFTH AMENDMENT) BILL, AS PASSED BY PARLIAMENT, TO STATE LEGISLATURES FOR RATIFICATION

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : The Constitution (Twenty-fifth Amendment) Bill, 1971 was passed by both Houses of Parliament by majority of the total membership of each House and by majority of not less than two thirds of the members of each House present and voting. A question has arisen whether before the Bill is presented to the President for his assent, the amendments proposed by the Bill required ratification by State Legislatures under the proviso to Article 368 of the Constitution. The contention may be put forward that the terms in which Article 31C is framed deprive the Courts of part of their jurisdiction and therefore this article required such ratification. The Government takes the view that such ratification is not necessary. However, with a view to avoiding difficulties that may possibly arise and out of abundant caution Government has decided to refer the Bill for ratification to State Legislatures under the proviso of Article 368 of the Constitution.

In view of the importance of the matter, the State Government are being advised to convene their Legislatures as early as possible in order to bring the amendments into effect within the shortest possible time.

10.10 hrs.

CODE OF CRIMINAL PROCEDURE BILL

CONCURRENCE IN RAJYA SABHA RECOMMENDATION TO APPOINT A MEMBER TO JOINT COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : On behalf of Shri Ram Niwas Mirdha, I beg to move :

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to criminal procedure, in the vacancy caused by the resignation of Shri Kedar Nath Singh and do resolve that Shri B. R. Shukla be nominated to the said Joint Committee to fill the vacancy."

MR. SPEAKER : The question is :

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to criminal procedure, in the vacancy caused by the resignation of Shri Kedar Nath Singh and do resolve that Shri B. R. Shukla be nominated to the said Joint Committee to fill the vacancy."

The motion was adopted

10.11 hrs.

UNION TERRITORIES TAXATION LAWS (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill further to amend certain taxation laws in the Union territories.

*Published in Gazette of India Extraordinary, part II, section 2, dated 17. 12. 71.

MR. SPEAKER The question is

"That leave be granted to introduce a Bill further to amend certain taxation laws in the Union territories

The motion was adopted

SHRI K C PANT I introduce† the Bill

10 12 hrs

STATUTORY RESOLUTION *RE* DELHI ROAD TRANSPORT LAWS (AMENDMENT) ORDINANCE AND DELHI ROAD TRANSPORT LAWS (AMENDMENT) BILL

MR SPEAKER We have only 1 hour and 45 minutes left for the discussion on the Statutory Resolution and the Delhi Road Transport Laws (Amendment) Bill We have to take up the Private Members Business at 11 30 A M I propose that this Bill may be finished earlier because it is no use postponing it just for 10 minutes to next week I hope you will agree

He has already filed the statement regarding the expenditure involved Of course that was quite a controversial matter It is safe that he has already filed it Both the Statutory Resolution and the Bill will be discussed together

Dr Laxminarain Pandeya

डा० लक्ष्मी नारायण पाण्डेय (मदसौर) अध्यक्ष महोदय, मैं प्रस्ताव करता हूं —

"यह सभा राष्ट्रपति द्वारा 3 नवम्बर 1971 को प्रख्यापित दिल्ली सड़क परिवहन विधियां (संशोधन) अध्यादेश, 1971 (1971 का अध्यादेश संख्या 21) का निरनुमोदन करती है।

अध्यक्ष महोदय, इस सम्बन्ध में मेरा निवेदन इस प्रकार है कि पिछले दिनों सरकार द्वारा कई अध्यादेश निकाले गये और उन अध्यादेशों की शृंखला में दिल्ली सड़क परिवहन विधियां (संशोधन) अध्यादेश भी साथ साथ लाया गया। कुछ अध्यादेशों के बारे में तो यह बात समझ में आती थी कि उन की अनिवार्यता थी आवश्यकता थी, लेकिन सड़क परिवहन विधियां के सम्बन्ध में अध्यादेश प्रख्यापित करने का कोई इस प्रकार का उपयुक्त कारण नजर नहीं आता। यद्यपि सरकार द्वारा कुछ इस प्रकार की स्थिति बताने का प्रयत्न किया गया है कि इस अध्यादेश को लाने की आवश्यकता क्यों पड़ी, लेकिन सरकार की इसके पीछे जो नीयत है जो भावना है उस में कुछ सद्भावना दिखाई नहीं देती।

दिल्ली नगर निगम द्वारा जिस प्रकार से डी०टी०यू० के माध्यम से दिल्ली की यातायात व्यवस्था को व्यवस्थित करने का प्रयत्न किया जा रहा था उस को बदनाम करने की दृष्टि से या उस का कार्य ठीक से न चले इस दृष्टि से सरकार ने जल्दबाजी में इस प्रकार का अध्यादेश लाने का यत्न किया है। यद्यपि यह बात सरकार द्वारा सीधी न कही जा कर इस पर राव कमेटी इंक्वायरी तथा मारवाह कमीशन की बात कही गई है। ये बातें बहुत पुरानी हैं। फिर भी सरकार ने इस समय जो इन का उपयोग किया है यह समझ में आने वाली बात नहीं है। यह बात सही है कि दिल्ली में प्रति वर्ष लगभग डेढ़ लाख आबादी बढ़ती है उस बढ़ती हुई आबादी की आवश्यकता को पूरा करने के लिये जिस प्रकार की व्यवस्था होनी चाहिये थी, वह नहीं थी। बस ठीक नहीं था उन के ठीक न होने के कारण लगभग डेढ़-दो वर्ष पूर्व रोड रिसर्च इन्स्टीच्यूट के कथनानुसार यहां पर कुछ मिनि बस चलाने का प्रयत्न किया गया। 100 मिनि बसों में से 70 मिनि बसों के परमिट सहकारी समितियों को दिये गये और 30 बसों के परमिट डी०टी०यू० को दिये गये। चूंकि डी०टी०यू० के अध्यक्ष एक कांग्रेस के सज्जन हैं मैं उन पर कोई दोषारोपण नहीं करना चाहता, लेकिन यह बात सही है कि जो 30 परमिट डी०टी०यू० को दिये गये, वे बसें आज तक नहीं चलाई गई। जब कि सहकारी समितियों को जो परमिट दिये गये, उन्होंने

†Introduced with the recommendation of the PRESIDENT.